

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

RA No. 20/98 in MA SR 657/98 in OA 277/95

DATE OF ORDER : 06-10-1998

Between :-

Ch. Narayananacharyulu

... Petitioner

And

1. Secretary, M/o Defence,  
DHQ PO New Delhi-110011.
2. Chief of the Naval Staff,  
NHQ, DHQ PO, New Delhi-110011.
3. Director of Civilian Personnel,  
NHQ, DHQ PO, New Delhi-110011.
4. Flag Officer Commanding-in-Chief,  
Eastern Naval Command, Naval Base  
Visakhapatnam-530014.
5. Chief Staff Officer (P&A),  
Eastern Naval Command, Naval  
Base, Visakhapatnam-14.

... Respondents

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Counsel for the Applicant : Sri Ch. Narayana Charyulu (PIP)

Counsel for the Respondents : Sri N.R. Devaraj, Sr. CGSC

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CORAM:

THE HON'BLE SHRI H. RAJENDRA PRASAD : MEMBER (A)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri H. Rajendra Prasad, Member (A) ) *2/6w*

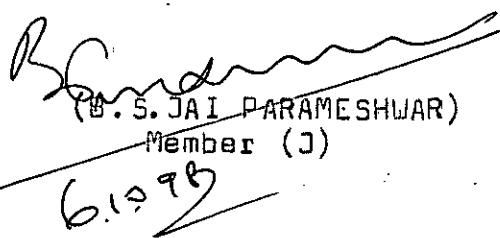
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(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

Party-in-person not present. Heard Sri N.R.Devaraj, learned Standing Counsel for the Respondents.

2. We have carefully scrutinized the RA 20/98 in MASR 657/98 in OA 277/95. There is no new ground made on behalf of the Review Applicant. All the questions raised by him were duly considered at the time of disposal of the MASR No.657/98. We do not find any justification for changing the orders already passed. Hence the Review Application is dismissed as having no merits. No order as to costs.

  
(B. S. JAI PARAMESHWAR)

Member (J)

6.10.98

  
(H.RAJENDRA PRASAD)

Member (A)

Dated: 6th October, 1998.  
Dictated in Open Court.

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